

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

**Reported deportation of Father Vincent
Ferrer**

SHRI N. K. SOMANI (Nagaur) : Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :

“The reported deportation of Father Vincent Ferrer, a missionary who has been working in Manmad (Maharashtra) since 1958.”

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, Father Vincent Ferrer, a Spanish national, has been resident in India since 1952 with occasional visits abroad. He last came to this country in March, 1961 and has been staying since then at Manmad.

The Government of Maharashtra had received certain adverse reports on his activities. Therefore, when the question of granting him extension of stay in India came up some time early in 1967, it was decided that it would not be desirable to allow him to stay on in India. However, subsequently, on receipt of certain representations on his behalf and pending a further detailed enquiry into his activities, he was granted extensions of stay till 31st January, 1968.

After further enquiries made by their officers, the Government of Maharashtra reported that some of the activities of Father Ferrer were undesirable and recommended that he should not be allowed any further extension of stay. The Central Government accepted the report and recommendation, and the Government of Maharashtra accordingly served him with a notice to leave India. Since the service of notice on him, a number of representations have been received on his behalf. They are under the consideration of Government, and as this is likely to take some time two months' extension of residential permit is being allowed.

SHRI N. K. SOMANI : As far as the crux of the matter is concerned, all that we wanted to plead was an extension of time so that the Government of India

should offer to hold an independent inquiry into whatever charges that they have in mind.....

MR. SPEAKER : The Government has done that.

SHRI N. K. SOMANI : Yes. I hope an independent inquiry will be held and necessary action will be taken.

MR. SPEAKER : SHRI R. K. Amin— not here.

12.05 hrs.

**DETENTION AND REMOVAL OF
CERTAIN MEMBERS IN KUTCH**

MR. SPEAKER : I have to inform the House that I have received the following four identical telegrams from the D. S. P., Kutch dated the 21st April, 1968:

“Sarvashri Hem Barua, Jaganathrao Joshi, Madhu Limaye and Nath Pai, Members, Lok Sabha, are detained and removed on the 21st April, 1968 at 0.9.15 hours at Khavda, Kutch District under Section 69 of the Bombay Police Act.”

SOME HON. MEMBERS : Shame ! Shame !

SOME HON. MEMBERS rose —

MR. SPEAKER : Order, order. I am on my legs. These telegrams have been received. Some Members have given notices of some motions, some of adjournment motions, some of Call Attention notices and some of breach of privilege motions. About the question of arrest without a warrant, that is a legal question which I cannot decide. But I read from papers that they have been released. I have not yet received the official communication about their release. I have received a telegram from Shri Vajpayee that they were released somewhere else, whatever it is.

श्री कंवर लाल गुप्त (दिल्ली सदर) :
इसी सम्बन्ध में मुझे कुछ कहना है...